

ITEM NO.36

COURT NO.2

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 22665/2022

[Arising out of impugned final judgment and order dated 06-08-2020
in MFA No. 3152/2016 passed by the High Court of Karnataka at
Bengaluru]

RANJITA D S & ORS.

Petitioner(s)

VERSUS

THE DIVISIONAL MANAGER
UNITED INDIA INSURANCE CO LTD & ANR.

Respondent(s)

Date : 30-01-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Sharanagouda Patil, Adv.
Ms. Supreeta Sharanagouda, AOR

For Respondent(s) : Dr. Anand Vardhan Sharma, Adv.
Mr. Vinod Kant Vasudev, Adv.
Mr. Ravit Kant Bhardwaj, Adv.
Mr. Kailash Prashad Pandey, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is allowed in terms of the signed
order.

Pending applications, if any, stand disposed of.

(NEETU KHAJURIA)
ASST.REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR

(Signed order is placed on the file.)